

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18871/2019

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

BASANTU ALIAS BAKHEDU

Respondent(s)

IA No. 110919/2019 - CONDONATION OF DELAY IN FILING

IA No. 110921/2019 - EXEMPTION FROM FILING O.T.)

Date : 08-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
[IN CHAMBER]

For Petitioner(s) Mr. RAJEEV KUMAR DUBEY, ADV
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Petitioners states that summons/notice
be given dasti.

The petitioners would take steps for service of the sole
respondent within a period of three weeks from today. Notice be
served by all modes and would be given by dasti as well.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)